

District Court, Thane.

Date :- 17/05/2021.

C I R C U L A R

It is brought to the notice of under signed that in cases where committal order is not passed, bail applications of Under Trial Prisoners are received from Jail Authorities for interim release of the accused in view of directions of High Power Committee. Since the offences alleged against such accused are triable by Court of Sessions and since investigation is already over in those cases, concerned Magistrate before whom the charge-sheet is filed may not be in a position to decide bail application received in such matters. It is also necessary that such temporary bail applications are decided at the earliest as per directions of the Hon'ble High Court.

Considering aforesaid difficulties it is hereby directed to all concerned Magistrates that any such bail application received shall forthwith be forwarded to the Sessions Court alongwith photo copy of charge-sheet or original charge-sheet for the purpose of perusal by maintaining proper record of such transmission of papers and receipt thereof. Concerned Sessions Court, as per the assignment, shall decide such interim bail applications forthwith and intimate about same to the office for further communication to the Jail Authority and accused. In case original charge-sheet is received for perusal the same shall be immediately sent back to the

concerned Magistrate after the decision of the application by making appropriate entry/record thereof. In case charge-sheet is not filed by the Investigating Officer, the concerned J.M.F.C. Court shall immediately forward papers like copy of F.I.R., Medical certificate (if any) etc. remand papers to the concerned Sessions court for disposal of interim bail application as per directions of the High Power Committee.

All concerned to take note of above directions for compliance.

Thane.

Date :-17/05/2021.

R.M.

(R.M.Joshi)

Principal District & Sessions Judge,
Thane.


By E-mail

No.Judl/ 4827 /2021.
District & Sessions Court, Thane
Date :- 19 /05/2021.

Copy forwarded with compliments for information and necessary action to :-

1. The District Judge – ___ & Additional / Assistant Sessions Judge, Thane / Kalyan / Palghar /Vasai.
2. The Ad-hoc District Judge – ___ & Additional / Assisstant Sessions Judge, Thane /Kalyan/ Vasai / Palghar
3. The ___ Civil Judge, S.D. & Additional C.J.M.U Thane / Kalyan / Palghar / Vasai.
4. The Chief Judicial Magistrate, Thane.
5. The ___ Civil Judge, J.D.& J.M.F.C._
Thane/Vashi/Kalyan/Ulhasnagar/Shahapur/Bhiwandi/Murbad/Wada/
Jawhar/ Vasai/Palghar/Dahanu ,
6. The J.M.F.C. Railway Court, Kalyan/ Virar
7. The District Government Pleader / Thane / Kalyan / Palghar / Vasai.
8. The Registrar, District & Sessions Court, Thane.
9. The Bench Clerk, Hon'ble Principal District & Sessions Court, Thane.

By order


I/c. Registrar
District Court, Thane
19 MAY 2021